Table of the House. There is no licensing of firms as such under Export Trade Control Regulations. [See Appendix III, Annexure No. 13.]

## EXPORT OF COTTON

24. SHRI GOVINDA REDDY: Will the Minister for COMMERCE AND INDUSTRY be pleased to state to what extent the textile industry in India was affected by the export of Indian cotton during the years 1950 and 1951 and in the current year?

THE MINISTER FOR COM-MERCE (SHRI D. P. KARMARKAR): Exports of Indian cotton in these years were regulated having in view the needs of the textile industry and Government have no reason to believe that the Indian industry was affected by these exports.

## EXPORT OF INDIAN TEA

25. Shri S. N. MAZUMDAR: (a) Will the Minister for Commerce and Industry be pleased to state whether Government propose to set up an organisation to promote the export of Indian tea abroad?

(b) If the answer to part (a) be in the affirmative (i) how will that organisation be constituted; and (ii) how will it be financed?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) and (b). I may refer to the statement made in reply to part (a) of the Starred Question 158 answered at the meeting of the House of the People on the 10th November 1952. Government are now engaged in considering plans for the setting up of an organisation to conduct propaganda for the promotion of the consumption of Indian tea in foreign countries and it is too early to say what final shape these plans will take. Any scheme for propaganda work that may be eventually evolved will be financed as at present, from the proceeds of the "tea cess" levied under the Central Tea Board Act of 1949. Meanwhile Government have agreed to continue to

bear the expenses of the International Tea Market Expansion Board in respect of their present commitments subject to a maximum payment of 50% of our annual contribution.

(Question No. 26 postponed to the List of Questions for Oral Answers on the 8th December 1952)

QUESTION WHETHER " PAR-LIAMENT" INCLUDES COUNCIL OF STATES

SHRI C. G. K. REDDY (Mysore): Sir, may I be permitted to draw the attention of the House, especially as the Prime Minister and the Minister for Parliamentary Affairs are here, to a matter which was brought to the notice of the House two days ago by my hon, friend Mr. Rajah? It is in respect of the opening of what is called the "Parliamentary Notice Office" in Parliament House. Sir, it may be a matter which is trivial but we do think that it is a matter that ought to be decided once and for all whether Parliament includes the Council of States and the House of the People or it is confined only to the House of the People. If it includes the Council of States, I should like to know, since the Minister for Parliamentary Affairs is here, whether notices addressed to the Council of States can be lodged in that so called Parliamentary Notice Office. It is a matter, Sir. which may appear trivial but it is a thing which should be decided once and for all and sooner I should think.

PRIME MINISTER THE MINISTER FOR EXTERNAL AFFAIRS (Shri JAWAHARLAL NEHRU): There is no doubt at all, Sir, that this House is very much a Parliament or part of Parliament. If any kind of notice board—of which I am totally unaware—creates some confusion and some rearrangements are necessary, I am quite sure, Sir, that you can very well safeguard the in-terests of this House.